Government of India (Ministry of Coal) and the Coal India Limited, for the year 1995-96.

[Placed in Library. See No. LT-8699/ 95]

THE DEPUTY CHAIRMAN: Item No. 8 Shri Kamal Nath, He is not here, (Interruptions) It is not being laid. 1 will go according to the rules. At least, let me work according to the rules.

- I. Report and Accounts (1994-95) of the ITI Ltd., Bangalore, Telecommunications Consultants India Ltd. New Delhi
- II. Mou between Govt. of India and ITI Ltd., Telecommunications Consultants India Ltd. and HTL. Ltd.

SHRI VENOD SHARMA: Madam on behalf of Shri Sukh Ram, I lay on the Table—

- A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:--
- (i) (a) Forty-fifth Annual Report and Accounts of the ITI Limited, Bangalore, for the year 1994-95, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) Review by Government on the working of the above Company.

[Placed in Library. See No. LT-8720/ 95]

(ii) (a) Seventcenth Annual Report and Accounts of the Telecommunications Consultants India Limited. New Delhi, for the year 1994-95, together with the Auditors' Report on the Accounts and the comments of the

Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. See No. LT-8719/ 95]

- II. A copy each (in English and Hindi) of the following papers:—
- (i) Memorandum of Understanding between the Government of India (Ministry of Communications) and ITI Limited, for the year 1995-96.

[Placed in Library. See No. LT-8722/ 95]

(ii) Memorandum of Understanding between the Government of India (Ministry of Communications—Department of Telecommunication) and Telecommunications Consultants India Limited, for the year 1995-96.

[Placed in Library. See No. LT-8721/ 95]

 (iii) Memorandum of Understanding between the Government of India (Ministry of Communications) and HTL Limited, for the year 1995-96.

[Placed in Library. See No. LT-8723/ 95]

- I. Report and Accounts (1988-89 and 1989-90) of the West Bengal Forest Development Corporation Ltd., Calcutta.
- II. Report and accounts 1994-95 of the Andaman and Nicobar Islands Forest and Development Corporation Ltd., Port Blair.
- III. Notification of the Ministry of Forest and Environment

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MOHD. AYUB KHAN): Madam, on behalf of Shri Rajesh Pilot, I lay on the Table—

- (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) (a) Fifteenth Annual Report and Accounts of the West Bengal Forest Development Corporation Limited, Calcutta, for the year 1988-89, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. LT-8968/ 95]

- (ii) (a) Sixteenth Annual Report and Accounts of the West Bengal Forest Development Corporation Limited, Calcutta, for the year 1989-90, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. LT-8969/ 95]

II. (a) Eighteenth Annual Raport and Accounts of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1994-95, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Corproation.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i) & (ii) above.

[Placed in Library. See No. LT-8476/ 95]

> III. A copy (in English and Hindi) of the Ministry of Environment and Forest Notification S.O. No. 3561, dated the 31st December, 1994, publishing the Central Zoo Authority (Officers and Other Employees) Recruitment Rules, 1994, under sub-section (2) of section 63 of the Wildlife (Protection) Act. 1972. together with a statement giving reasons for delay in laying the Notification.

[Placed in Library. See No. LT-8475/ 95]

- I. Accounts (1994-95) of the Bombay Port Trust, Bombay and Visakhapatnam Port Trust, Visakhapatnam.
- II. Notifications of the Ministry of Surface Transport.
- III. Report and Accounts (1993-94) and (1994-95) of the Indian Road Construction Corporation Ltd., and various Shipping Companies.
- IV. Report and Accounts (1994-95) of Mormugao Dock Labour Board, Mormugao.
- V. Report and Accounts (1994-95) of National Institute for the Training of Highway Engineers, New Delhi and MoU between Govt. of India and Dredging Corporation of India Ltd.